

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 34 of 2013
& IA No. 49 of 2013

Dated : 17th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shivam Iron & Steel Company Ltd. & Anr. Appellant(s)

Versus

Damodar Valley Corporation & Anr. Respondent(s)

Counsel for the Appellant(s):

Counsel for the Respondent(s): Mr. C.K. Rai for R.2
Ms. Swagatika Sahoo for R.1

ORDER

The Learned Counsel for the Appellant seeks some time to file the rejoinder to the reply filed by the Learned Counsel for the Respondent no. 1 and 2. Accordingly, he is permitted to file rejoinder on or before 30.04.2013 after serving on the other side.

Post the matter for hearing on **15.05.2013.**

(Rakesh Nath)
Technical Member
ak/vt

(Justice M. Karpaga Vinayagam)
Chairperson